

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 21761-21762/2019

(Arising out of impugned final judgment and order dated 13-01-2017 in SA No. 344/2016 30-05-2016 in SA No. 344/2016 passed by the High Court Of Judicature At Allahabad)

THE GENERAL SECRETARY, FCI MAZDOOR SANGH & ANR. Petitioner(s)

VERSUS

UNION OF INDIA, THROUGH ITS SECRETARY & ORS. Respondent(s)

(IA No. 32606/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 14-09-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s) Mr. Colin Gonsalves, Sr. Adv.
Mr. Ashutosh Kumar Shukla, Adv.
Ms. Mugdha, Adv.
Ms. Sakshi Kakkar, AOR

For Respondent(s) Mr. K.M. Nataraj, ASG
Mr. Shailesh Madiyal, Adv.
Mr. Vinayak Sharma, Adv.
Mr. Akshay Amritanshu, Adv.
Mr. Ashok Panigrahi, Adv.
Mr. Nakul Chengappa, Adv.
Mr. Amrish Kumar, AOR

Mr. Ajit Pudussery, AOR
Mr. Vijayah K., Adv.

UPON hearing the counsel the Court made the following
O R D E R

List the matters on a non-miscellaneous day after three weeks.

(NISHA KHULBEY)
SENIOR PERSONAL ASSISTANT

(DIPTI KHURANA)
ASSISTANT REGISTRAR